

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:6761  
ANSWERED ON:17.05.2012  
VIOLATION OF RULES BY IGL  
Singh Shri Uma Shanaker

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Indraprastha Gas Limited (IGL) had violated the rules prescribed for supply of gas to private companies and if so, the details thereof;
- (b) if not the reasons for which IGL forced the Surya Food and Agro Ltd. (Priya Gold) to sign new agreement for supply of gas at new rates;
- (c) the reasons for not filing FIR against the said company as per the rules of IGL despite confession made by the defaulting company;
- (d) the reasons for not issuing receipt of compensation paid by the said company;and
- (e) the details of action being taken or proposed to be taken against the guilty officers?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

- (a): No, Madam. In absence of any APM/Indigenous gas allocation for industrial and commercial segment, Indraprastha Gas Ltd. (IGL) supplies only R-LNG to such customers at market determined terms and conditions/prices.
- (b): As Surya Food and Agro Ltd. had agreed to its wrongful act of unauthorized withdrawal of gas in writing, the existing Gas Sale Agreement (GSA) was terminated by IGL and new agreement was signed with the party with revised terms and conditions.
- (c) & (e): IGL has closed the issue as Surya Food and Agro Ltd had admitted its wrongful act in writing and had paid for the loss incurred by IGL due to unauthorized withdrawal of gas by it. Also as per GSA there was no requirement for carrying out any Civil/Criminal proceedings against the party in case of unmetered gas draw/breach of contract.
- (d): IGL had issued an invoice dated 30.11.2011 against the amount paid by the Surya Food and Agro Ltd.